

भारतीय दूरसंचार विनियामक प्राधिकरण Telecom Regulatory Authority of India भारत सरकार / Government of India



No.: AU-4/2/2(2)/2024-QoS-Part(2)/(E-17221)/110 Date: 11th December 2025

Notice for Prospective and Registered Digital Connectivity Rating Agencies (DCRAs) and Property Managers (PMs) regarding intimation of change in Bank account details of TRAI for Rating of Properties framework

- 1. The Telecom Regulatory Authority of India (hereinafter referred to as '**TRAI**' or '**Authority**') intimates in respect of change in Bank account details of TRAI for Rating of Properties under 'Rating of Properties for Digital Connectivity Regulations, 2024 (07 of 2024), dated 25th October 2024' (hereinafter referred to as 'regulations') available on TRAI's website (https://trai.gov.in/dcra-portal/regulation).
- 2. TRAI vide Notice No.: AU-4/2/2(2)/2024-QoS-Part-(1)/(E-15102) dated 07th April 2025, invited application for registration of Digital Connectivity Rating Agency (DCRA) under 'Rating of Properties for Digital Connectivity Regulations, 2024', wherein TRAI's Bank detail was provided for payment of non-refundable application fee of ₹ 10,000/- (Rs. Ten Thousand only) and Registration fee as a non-interest-bearing refundable security of ₹ 1,00,000/- (Rs. One Lakh only) by way of Demand Draft/ Banker's cheque drawn in favour of 'TRAI' and Payable at New Delhi.
- 3. Further, TRAI vide Notice No.: AU-4/2/2(2)/2024-QoS-Part-(1)/(E-15102) dated 29th September 2025 invited application for registration of Property Manager under 'Rating of Properties for Digital Connectivity Regulations, 2024', wherein TRAI's Bank account detail was provided for payment of non-refundable Application fee of ₹ 10,000/- (Rs. Ten Thousand only) by way of Demand Draft/ Banker's cheque drawn in favour of 'TRAI' and Payable at New Delhi.
- 4. Henceforth, all the prospective and registered **Digital Connectivity Rating Agencies** (**DCRA**) and **Property Managers** (**PM**) are hereby intimated that all the payment to TRAI in respect of Rating of Properties for digital connectivity under the 'regulation' may be paid online on the below noted bank details:-

Account Name	TRAI DIGITAL RATING ACCOUNT
Account Number	037321010000155
Branch Code and Name	03732, New Delhi Bikaji Cama Place
IFSC Code	UBIN0903736

5. Moreover, all the payments to TRAI in respect of Rating of Properties for digital connectivity under the 'regulation' can also be made by way of depositing Demand Draft/Banker's cheque drawn in favour of 'TRAI DIGITAL RATING ACCOUNT' and payable at New Delhi.



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- 6. All the other terms and conditions shall be as per the 'Rating of Properties for Digital Connectivity Regulations, 2024 (07 of 2024), dated 25th October 2024', as amended from time to time and as may be specified by the Authority from time to time, by an order or direction.
- 7. Prospective and Registered applicants, requiring any clarification on the Notice, may submit their request in writing through e-mail to **digital-rating@trai.gov.in**.

Encl.: Updated FORM-1 and FORM-2

Lt. Col. Baljeet Singh Cheema Joint Advisor (QoS-1), TRAI

Tel: 011-26701534

FORM-1 Application for the Digital Connectivity Rating Agency (DCRA) (Ref. TRAI order no. AU-4/2/2(2)/2024-QoS dated 4th April 2025)

General Information 1.

S. No.	Particulars	Details
(a)	Name of the registered Organisation*	
(b)	Corporate identity No. (CIN) / LLP identification no. (LLPIN)* (Copy to be attached)	
(c)	Date of incorporation*	
(d)	Place of registration / principal place of business*	
(e)	Number of years in business*	
(f)	PAN number* (Copy to be attached)	
(g)	GSTIN No.* (Copy to be attached)	
(h)	EPF registration certificate* (Copy to be attached)	
(i)	ESI registration certificate* (Copy to be attached)	
(j)	Company / LLP website URL	
(k)	Company / LLP complete postal address*	
(1)	Pin code	
(m)	Contact Nos.* (with country/area codes)	
(n)	Preferred State/area for providing DCRA service*	
	Application fee of Rs. 10,000/- (non-refundable) by way of *	
(0)	(i) Demand Draft/ Banker's cheque drawn in favour of 'TRAI DIGITAL RATING ACCOUNT' and Payable at New Delhi* (To be attached)	 (i) Demand Draft/ Banker's cheque detail: Amount: Rs. 10,000/- (Rs. Ten Thousand only) DD/Banker's cheque number and date: Issuing Bank:

(ii) Online transaction through NEFT/	(ii) Online transaction detail:
RTGS/IMPS	• Amount: Rs. 10,000/- (Rs. Ten
Account Name: 'TRAI DIGITAL	Thousand only)
RATING ACCOUNT'	
• Account No.: 037321010000155	 Account Holder Name:
• Bank Code & Address: 03732 ,	
Bikaji Cama Place, New Delhi	 Transaction ID and date:
• IFSC Code: UBIN0903736	
(Transaction receipt to be attached)	Bank Name:

Note: * is a mandatory filed, please mention N/A whichever is not applicable.

2. Eligibility

S. No.	Criteria	Documents to be Enclosed
(a)	An entity is registered as a company under the Companies Act, 2013 (18 of 2013) or is a registered LLP firm;	 (a) Copy of Memorandum of Association (MOA) & Articles of Association (AOA); (b) Financial statements for last three years issued by Chartered Accountant; (c) The authorization on letter head by competent person that the applicant is authorized to submit the application for DCRA and commitment thereafter.
(b)	Should have minimum two years' experience in desired service i.e. setting up in-building solutions or assessment of quality of service of telecommunication networks or installation or maintenance of telecommunication networks;	Experience Certificate / Copy of Work Order / Purchase Order
(c)	An entity has, in its employment, persons having adequate professional experience in telecom, civil and electrical domain, to the satisfaction of the Authority, to meet obligations under the regulations and the rating framework;	As per Annexure-A
(d)	An entity has valid ISO certified quality management system in its organization or submits an undertaking to get it within one year of the grant of registration.	Copy of valid ISO certificate to be attached or submit undertaking

3. Declaration

- (a) We are a firm with valid registration regarding GSTIN, PAN, EPF and ESI.
- (b) We hereby confirm that we shall comply with all the provisions of 'Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024)' dated 25th October 2024, and the Guidelines, Orders, Directions and instructions issued thereunder by the Authority, from time to time.
- (c) We shall also abide by the Code of Conduct mentioned under regulation 8 of Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024).
- (d) All the information given above is true and correct to the best of our knowledge.
- (e) We hereby confirm that we are not blacklisted or barred from participation in the bidding processes by any Central/State Government departments and/or autonomous bodies, either individually or as a member of a consortium, as on the date of submission of application due to any reason, including poor performance or non-performance, delayed delivery or any other reason.
- (f) We verify the genuineness and correctness of all documents and certificates, including the experience/performance certificates (as per Annexure-B attached below), issued either by the applicant or by any other firm/associate, before submitting them along with the application. The onus of proving the genuineness of the submitted documents would rest with us.

(Signature with date)	
Name, designation, mob. no. and e-mail id	(Name,

[Name, address, and seal of the applicant duly authorised to sign application form for and on behalf of organization]

Qualification and relevant experience of key staff for registration as DCRA

Details of qualification and relevant experience of key staff available with the applicant:

S. No.	Name of Key Staff	Stream (Telecom/ Civil/ Electrical)	Position	Qualification	Experience

We	have read the TRAI Order No. AU-4/2/2(2)/2024-
QoS, dated 4th April 202	5 to apply for registration as DCRA under Rating of Properties for
sufficient technically ski having the domain know	egulations, 2024 (7 of 2024) and hereby undertake that we have lled manpower with requisite technical and managerial competence ledge of setting up in-building solutions or assessment of quality of ation networks or installation or maintenance of telecommunication
	(Signature with date)
	(Name and designation)
[Name, address, and seal behalf of organization]	of the applicant duly authorised to sign application form for and on

Annexure-B

CHECKLIST FOR SUBMISSION OF DOCUMENTS

S. No.	Documents with application	Yes/ No	Page Number
1	Duly filled Application Form		
2	Duly filled Annexure-A Qualification and relevant experience of key staff		
3	Certificate of incorporation/ registration		
4	Copy of PAN		
5	Copy of GST registration		
6	Copy of EPF registration certificate		
7	Copy of ESI registration certificate		
8	Copy of ISO Certificate registration or undertaking to furnish within one year		
9	Documents related to experience of desired service (Purchase order/ work order, work completion certificate/ experience certificate etc.)		
10	Original Authority letter(s)/ power of attorney to designate a person to sign and/ or submit the application		
11	Financial Statements for last three years issued by Chartered Accountant		
12	CV of key staff		
13	Application fee of Rs. 10,000/- (non-refundable)		·

Note: Duly filled application form with required supporting documents and prescribed fee shall be sent to: Senior Research Officer (QoS-1), Telecom Regulatory Authority of India (TRAI), 5th Floor, F-Block, NBCC World Trade Centre, Nauroji Nagar, New Delhi-110029 through Speed-post.

(Signature with date)	
(Name and designation)	

[Name, address, and seal of the applicant duly authorised to sign application form for and on behalf of organization]

FORM-2
Application for Registration as Property Manager (PM)
(Ref. TRAI notice no. AU-4/2/2(2)/2024-QoS-Part-(1)/(E-15102) dated 29 September 2025)

General Information 1.

S. No.	Particulars	Details
(a)	Organization/ Entity Name*	
(b)	Organization/Entity Type* (Owner / Developer / Facility Manager / Society / Government Body / Other- (please specify) mention multiple types, if applicable	
(c)	Organization/ Entity complete postal address*	
(d)	Pin code*	
(e)	Corporate identity no. (CIN) / LLP identification no. (LLPIN) / PAN / GSTIN*	
(f)	(Copy to be attached) Contact details of the Organization/Entity (phone no. & email id) *	
(g)	Authorized signatory – Name Attach authorization letter from the owner or organization/entity*	
(h)	RATING ACCOUNT' and Payable at New Delhi* (To be attached)	 (i) Demand Draft/ Banker's cheque detail: Amount: Rs. 10,000/- (Rs. Ten Thousand only) DD/Banker's cheque number and date: Issuing Bank: (ii) Online transaction detail: Amount: Rs. 10,000/- (Rs. Ten Thousand only) Account Holder Name: UTR/ Transaction ID and date: Bank Name:

2. Authorized Point of Contact Details:

S. No.	Particulars	Details
(a)	Name of Authorized Point of Contact (POC)*	
(b)	Designation*	
(c)	Contact no.*	
(d)	Official Email id*	

Note: * is a mandatory field, please mention N/A whichever is not applicable.

3. Declaration

- (a) We are an organization / entity with valid registration regarding CIN/LLPIN/GSTIN/ PAN. (tick the applicable documents)
- (b) We hereby confirm that we shall comply with all the provisions of 'Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024)' dated 25th October 2024, and the Guidelines, Orders, Directions and instructions issued thereunder by the Authority, from time to time.
- (c) All the information given above is true and correct to the best of our knowledge.
- (d) We verify the genuineness and correctness of all documents before submitting them along with the application. The onus of proving the genuineness of the submitted documents would rest with us.

(Signature of authorized signatory with seal if applicable)

Date:	
	Name :
	Designation:
	Contact No.:
	E-Mail ID:

[To be signed by duly authorised person on behalf of organization]